

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-508**  
**(IB)-395(PB)/2023**

**IN THE MATTER OF:**

Punjab National Bank

**Vs.**

Sanjiv Agarwal

**....Applicant**

**.....Respondent**

**SECTION**

U/s 95(1) IBC

**Order delivered on 02.05.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Sanjeev Panda, Adv.

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Ld. Counsel on behalf of Petitioner is present and submitted that in terms of order dated 08.02.2024, they have filed the valid AFA of the proposed IRP as exist now and the same is available on the e-portal. Order in this matter is **reserved.**

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**